

National Green Tribunal
(Principal Bench)
Faridkot House, Copernicus Marg,
New Delhi-110001

No. NGT(PB)/02/CIRCULAR/ORDER/2017/RG/1077

November 08, 2017

OFFICE ORDER

SUB: Facilities for the Hon'ble Chairperson and Hon'ble Members after demitting the office of National Green Tribunal-reg.

The above subject has been considered in various Full House meetings. A need has been felt to consolidate all these orders in one place and accordingly, to bring out a self contained Office Order on the subject, incorporating the earlier orders, it has been directed that the Hon'ble Chairperson and Hon'ble Members shall be provided the following facilities, after demitting the office of National Green Tribunal:-

- (1) In so far as the protocol facilities to the former Chairperson and the Members of the Tribunal is concerned, the Principal Bench and Zonal Benches would provide Pick and Drop facility from airport to place of residence or office as the case may be and vice-versa.
- (2) They would be provided complete assistance at the Airport or the railway station etc. as the case may be.
- (3) Furthermore, the Members of the Tribunal would also be provided full protocol assistance at the Hospital(s) for medical appointments etc & treatment.
- (4) In terms of their conditions of appointment and service, the Chairperson and Judicial Members would be entitled to retain their PA, Staff Car Driver and MTS for a period of one month from the date of demitting their office. However, petrol expenses shall be borne by the Hon'ble Chairperson/Hon'ble Judicial Members himself.
- (5) As per Rule position, as of today, the Expert Members are not entitled to the said benefits of Rule (4). However, if any request, for special reason is received by the Competent Authority, the same may be considered and appropriate orders passed in that behalf.
- (6) The Hon'ble Chairperson and Hon'ble Members of the NGT would be entitled to take the goods purchased as free-furnishing at the end of their tenure, subject to the following:-
 - a. 25% depreciated value for first year, and thereafter it would be 18.75% every year.
 - b. The life of the goods, furniture, etc. would be 5 years while that of electrical or electronic goods would be 3 years.
 - c. In the event, the goods are more than 1 year or more than 3 years old, then the value of the remaining years would be taken from the Hon'ble Members.
 - d. The Consumable items would be given to the Hon'ble Members as nobody likes to utilize the same at the rate of 10% of its book value.
 - e. Laptops shall be given to the Hon'ble Members, if they demand, at the reducing value or depreciated value as resolved aforesaid.
 - f. The Chairperson, Judicial Member and Expert Member would be entitled to purchase and keep the electronic and other goods provided to him or her by NGT subject to paying its depreciated value computed as above and/or 5% of the purchase value for electronic goods and 10% of purchase value in case of other articles, whichever is higher. The depreciated value shall be counted as per year on the total purchase value of the article.

This issues with the approval of Competent Authority.

(Mukesh Kumar Gupta)

Registrar General

08 NOV 2017

To

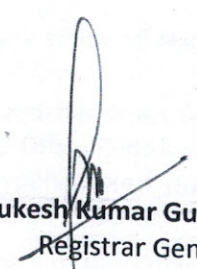
- (i) All the PAs/PS to Hon'ble Members(with the direction to place this office order before Hon'ble Members)
- (ii) Ld. Registrars, NGT, Zonal Benches at Chennai, Bhopal, Pune & Kolkata
(with the request to inform Hon'ble Members posted in the respective Zonal Bench)

2 received by ... 08 NOV 2017 ...

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Copy to :-

1. DR-cum-PPS to Hon'ble Chairperson
2. PS to Ld. Registrar General, NGT(PB)
3. Ld. Deputy Registrar, NGT(PB)
4. All Section Heads, NGT
5. Notice Board/Website of the NGT.
6. Guard File
7. Personal files of all the Hon'ble Members


(Mukesh Kumar Gupta)
Registrar General

08 NOV 2017